

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 82/MP/2013

Sub: Petition for levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008 during the grant of inter-State open access.

Date of hearing : 11.6.2013

Coram : Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member
Shri A.S.Bakshi, Member (EO)

Petitioner : Dhruvdesh Metasteel Private Limited, Bangalore

Respondent : State Load Despatch Centre, Karnataka, Bangalore

Parties present : Shri Shridhar Prabhu, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has been illegally billed for the UI Charges, the BPS Charges and interest on the UI Charges. The respondent billed the UI Charges at the higher UI rates as compared to the rates at which it was paid these charges. Learned counsel further submitted that the actions of the respondent are in gross violation of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009.

2. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.
3. The Commission directed the petitioner to serve copy of the petition to the respondent immediately who may file its response by 28.6.2013 and petitioner may file its rejoinder, if any, on or before 16.7.2013.
4. The petition shall be listed for hearing on 23.7.2012.

By Order of the Commission

SD/-

**(T. Rout)
Joint Chief (Law)**